

involved. It is a risk to handle them manually because there will be a hue and cry if there is a mistake in respect of the income-tax returns which are over a lakh in respect of salary returns.

SHRI K. K. SHAH: Does the Minister know that each computer will cost fifty lakhs of rupees and, therefore, by way of loss of interest alone, a sum of four and a half lakhs would have to be incurred in addition to the maintenance charges? This would also prevent the future employment of a number of workers. Is this commensurate with the amount involved?

SHRI B. R. BHAGAT: We have not paid for them. We have only hired them and are paying service charges.

SHRI M. C. SHAH: What is the annual hire charges?

(No reply.)

SHRI ARJUN ARORA: On a point of order, Sir. The Minister has not given the full information when he says that payments will be made only in rupees because these computers have been hired by the LIC from foreign companies. While the LIC would be making payments to these concerns in rupees, these foreign concerns would be allowed by the Reserve Bank to repatriate their profits in terms of foreign exchange. The hon. Minister has misled the House by stating that no foreign exchange is involved.

MR. CHAIRMAN: I do not think so. He said that the rent is paid in rupees.

SHRI ATAL BIHARI VAJPAYEE: Let the Minister make the position clear whether any foreign exchange is involved or not.

SHRI ARJUN ARORA: Foreign exchange is involved.

MR. CHAIRMAN: He said that rent is paid in rupees.

SHRI ATAL BIHARI VAJPAYEE: This is a valid point, whether any foreign exchange is involved directly or indirectly. Let him make the position clear.

SHRI B. R. BHAGAT: These are companies operating here. They have loaned out these machines not only to LIC but to others also. On the question of the repatriation of the amount, the Reserve Bank does look into these things. Of this particular payment in rupees and of this how much is repatriated, I would like to have notice. I will look into it.

#### SEIZURE OF GOLD IN BIHAR

\*34. SHRI A. D. MANI: Will the Minister of FINANCE be pleased to state:

(a) whether about 30,000 grammes of gold were seized in Bihar in the month of December, 1965; and

(b) if so, how many raids were conducted in this connection and how many persons were arrested?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) About 781 grammes of gold were seized in Bihar during December, 1965, for alleged offences under the Gold Control Rules.

(b) Eight searches were conducted in this connection. No arrest was, however, made.

SHRI A. D. MANI: Sir, if gold of the order mentioned by the Minister has been seized, then there has been a clear contravention of the Gold Control Orders. What difficulty is there in the way of the Government starting prosecutions at least for mobilising public opinion in favour of the Gold Control Order?

SHRI B. R. BHAGAT: These relate to petty offences, consisting of very small amounts and for very small amounts we do not launch prosecutions. Departmental adjudication is considered enough.

SHRI A. D. MANI: Arising from this question, may I ask the Minister whether the response to the Gold Bond Scheme has been satisfactory in Bihar?

SHRI B. R. BHAGAT: That is another question, Sir, and if notice is given I will answer it.

SHRI R. P. N. SINHA: In what district of Bihar was the largest amount of gold seized?

SHRI B. R. BHAGAT: Dalmianagar, fifteen grammes only.

SHRI K. K. SHAH: May I ask the hon. Minister whether the Gold Bond Scheme has not succeeded because of the Gold Control Order? People are afraid that the gold will not be returned. So long as the Gold Control Order is there, they are not prepared to subscribe to these Bonds.

MR. CHAIRMAN: If you are afraid, that is not a question. You are just afraid.

SHRI K. K. SHAH: Is the hon. Minister aware?

MISS MARY NAIDU: What is the quantity of contraband gold seized in the entire country in 1965?

SHRI B. R. BHAGAT: This question relates to Bihar. I want notice.

#### SHOPS FOR THE REPATRIATES FROM BURMA

\*35. SHRI ABDUL GHANI: Will the Minister of WORKS, HOUSING AND URBAN DEVELOPMENT be pleased to state:

(a) whether the Ministry of Rehabilitation had requested the Ministry of Works and Housing to reserve a few shops for allotment to the Indian repatriates from Burma;

(b) if so, how many applications for allotment of shops have been received from the Indian repatriates from Burma by his Ministry; and

(c) what steps have been taken by his Ministry for the allotment of shops to the refugees from Burma, whose business has been nationalised by the Government of Burma?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. BHAGAVATI): (a) The Ministry of Rehabilitation had requested the Ministry of Works and Housing to reserve six shops in Government owned shopping centres at Ramakrishnapuram, Sewanagar, etc. for allotment to repatriates from Burma. This request was examined but it was not found possible to accede to it.

(b) and (c) Two applications were received from repatriates of Indian origin from Burma. The applicants were advised to approach the Ministry of Rehabilitation or the Delhi Administration.

شری عبدالغنی : کیا وزیر صاحب  
فورمائیکے کہ برما سے جو لوگ اجڑ  
کر آئے وہ کچھ لے کر آئے تھے یا ان کی  
سب جائیداد اور جتنی ان کا کاروبار تھا  
وہ وہاں روک لیا گیا اور اگر وہ اس  
حالت میں آئے تو ان کو کس طرح  
سے گورنمنٹ انموڈیٹ کرنا چاہتی  
ہے۔؟

†[श्री अब्दुल गनी : क्या वजीर साहब  
फरमायेगे कि बर्मा से जो लोग उजड़ कर  
आये वह कुछ लेकर आये थे या उनकी सब  
जायदाद और जितना उनका कारोबार था  
वह वहा रोक लिया गया और अगर वह  
इस हालत में आये तो उनको किस तरह से  
गवर्नमेंट अकमोडेट करना चाहती है ? ]

श्री मेहर चन्द खन्ना : जहां तक हमारे  
बदकिस्मत भाईयों का ताल्लुक है चाहे  
वह बर्मा से आये हों, चाहे मगरबी पाकिस्तान

†[ ] Hindi transliteration.